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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1083 OF 2007

ALLAHABAD, THIS THE 8<sup>TH</sup> DAY OF NOVEMBER, 2007

HON'BLE MR. K. S. MENON, MEMBER-A

Smt. Tara, A/a 40 years,  
W/O Late Vinod, residing at Railway Colony,  
Between Rampur Kathgodam,  
Bilaspur Road,  
Bilaspur.

.....Applicant

By Advocate : Shri Saurabh

Versus

1. Union of India through its  
General Manager, N. E. Railway,  
Gorakhpur.
2. Divisional Railway Manager,  
N. E. Railway, Izzatnagar.
3. The Rail Track Inspector,  
Office of D.R.M.,  
- North Eastern Railway,  
Izatnagar.

.....Respondents

By Advocate : Shri P. N. Rai.

O R D E R

This original application has been filed seeking direction of this court to the respondents to release the Family Pension in favour of the applicant which she is entitled to on the death of her husband Late Vinod who ~~was~~ died in harness while working as Safaiwala at Bhojipura Railway Station.

2. Being aggrieved by the action of the respondents the present OA has been filed. The applicant has also filed representation dated 14.04.2004 and 09.02.2005

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which have not yet been disposed of by the respondents.

3. The respondents are directed to consider the claim/representation and the OA filed by the applicant and dispose of the same by a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order.

4. The OA is therefore, disposed of with the above direction. No Costs.

Member-A

/ns/